

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 281 of 2013 &
I.A. No. 382 of 2013

Dated : 30th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Central Railway, Mumbai

..... Appellant(s)

Versus

Tata Power Co. Ltd. & Anr.

..... Respondent(s)

Counsel for the Appellant(s) :

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Counsel for the Respondent(s) :

Mr. Amit Kapur

Mr. Vishal Anand for R.1

Mr. Buddy A. Ranganadhan

Mr. Ronak Jain

ORDER

The learned counsel for the Appellant is absent.

Mr. Vishal Anand, the learned counsel appearing for the contesting Respondent No.1 submits that he will be filing the reply on or before 07.02.2014 after serving copy on the other side.

Post the matter on **17.02.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson